

Court of Sh. G. N. Pandey. Acmm delhi
Ex P.W. 1157



ACMM (JD)

DELHI

09/01/2005 9:50:12 AM 2010

IN THE COURT OF LD. ACMM, TIS HAZARI, DELHI.
COMPANY CASE NO.

THE REGISTRAR OF COMPANIES
NCT OF DELHI & HARYANA
Vs.

213 OF 2005

01/02/05

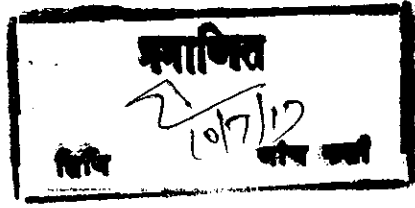
COMPLAINANT

1. M/s. RISHABH AGRO INDUSTRIES LTD., Rozka Meo Industrial Area, Dist. Gurgaon, Haryana.
2. Mr. Shyam Singh, C-90, Anand Niketan, New Delhi.

ACCUSED

COMPLAINT UNDER SECTION 162/220 READ WITH SECTION 220(3) OF
THE COMPANIES ACT, 1956.

The complainant, Registrar of Companies, NCT of Delhi & Haryana sheweth
as under :-





ROC VS. RISHABH AGRO INDUSTRIES LTD.
CC NO:196-197/3

18.12.2009

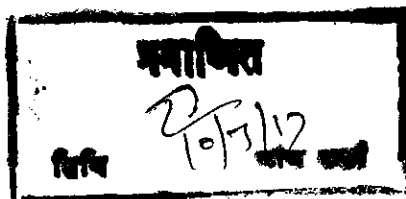
File received by way of transfer in pursuance of order no.17/DHC/Gaz.3/VI.3.2(a)/2009 dated 15.10.2009 passed by Hon'ble High Court. It be checked and registered.

Present: Company Prosecutor Mr. Lalji Tripathi is present for the complainant. A1 is a company. Its process received back with the report of affixation when it was found locked. None has appeared for the A1 despite calls. Let the proceedings against the A1 company be held in absentia u/s.305 Cr.PC.
A2 Shyam Singh is absent.

Process Server HC Vedpal is present, who executed the process u/s.82 Cr.PC of A2. His statement recorded separately today and vide a separate order, the A2 is declared proclaimed offender in both the complaints no.196 & 197/3.

Put up this file for recording of evidence against A1 company in absentia u/s.305 Cr.PC and u/s.299 Cr.PC against A2 on 17.4.2010.

(DIG VINAY SINGH)
ACMM (SPL. ACTS)/
CENTRAL/DELHI/
18.12.2009



45

36

CC no: 196-19

ROC VS RISHABHARGO INDUSTRIES



18.12.09

STATEMENT OF HC VEDPAL, NO. 229 SOUTH DISTRICT, C-90, ANAND

NIKETAN, NEW DELHI.

ONSA

I received the process U/s 82 Cr. P.C against the accused Shyam Singh for its execution. On 07.05.2009, I affixed the said process copy at the court notice board of Tis Hazari Court Complex and on that very day I went to the address of the accused i.e C-90, Anand Niketan, New Delhi. I enquired about the accused but came to know that the accused had left the address and the accused was not residing at the given address. Fresh address of the accused could not be known despite efforts. Therefore, I affixed one copy of the process u/s 82 Cr. P.C at the door of the said house. My report in this regard is Ex.PS1 which is in my handwriting. My report is correct.

RO & AC

वेदपाल HC
18/12/09

DIG VINAY SINGH
ACMM(SPL. ACTS)/CENTRAL
DELHI/18.12.2009

ORDER

In view of the above said statement of the Process Server on oath and, in view of the Ex. PS-1 and on being satisfied that the proclamation process of accused Shyam Singh was duly executed on his last known address., I am satisfied that the process u/s 82 Cr. P.C is duly executed.

The accused was given time i.e 08.06.09 to appear but the accused has failed to appear till date. Accordingly, I am satisfied that the accused is deliberately absconding and concealing his presence. The accused Shyam Singh is declared proclaimed offender.

DIG VINAY SINGH
ACMM(SPL. ACTS)/CENTRAL
DELHI/18.12.2009

कार्यालय जिला एवम् सत्र न्यायाधीश
दिल्ली
प्रतिनिधि: शिवाजी (दिल्ली)
प्रमाणित: 18/12/09
दिनांक: 18/12/09
भारतीय संविधान अनुच्छेद 167 की
धारा 76 के अधीन प्रमाणित